

(S.R.ADIGE)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 165/2001 IN OA No. 1589/98

New Delhi: this the 24<sup>th</sup> day of APRIL, 2001.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Manoj Kumar Poddar,  
S/o Sh. Shri Lal Poddar,  
R/o 109, B.D. Estate Market,  
Timarpur,  
Delhi

..... Applicant

Vs.

1. Ministry of Railways,  
through  
Secretary,  
Railway Board,  
New Delhi.
2. General Manager (P),  
North East Frontier Railway,  
Maligaon (Assam).
3. Appointing Authority,  
Maligaon,  
Assam.
4. DRM,  
Maligaon,  
Assam.

..... Respondents

ORDER (BY CIRCULARION)

S. R. Adige, VC (A):

Perused the RA.

2. The grounds taken in the RA do not bring it within the scope and ambit of Section 22 (3) (f) AT Act read with Order 47 Rule 1 CPC.
3. In the guise of an RA applicant has sought to reargue the entire case as if it were an appeal which is not permissible in law.
4. RA rejected.

A. Vedavalli

( DR. A. VEDAVALLI )  
MEMBER (J)

S. R. Adige  
( S. R. ADIGE )  
VICE CHAIRMAN (A)

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